

Publication Notice

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

J-9

(Appellate Civil Jurisdiction)

IOIN-FAO No. 1134 OF 2009 IN FAO 1134 OF 2009

ATTI DEVI
V/S

.... Appellants

AJAY GUPTA AND ORS.

..... Respondents

Notice to:

- 1) **AJAY GUPTA, S/O SHRI O.P. GUPTA, R/O H.NO. 482, SECTOR-49, CHANDIGARH (OWNER CUM DRIVER OF CAR NO. CH-03K-0325).**

Whereas it has been proved to the satisfaction of this Court that the above named respondent cannot be served in an ordinary manner so notice is hereby issued Under Orders 5 Rule 20 of CPC against him to appear in this Court on **29.08.2024 (Actual)**, personally or through Advocate failing, which the matter will be heard and decided in his absence.

Given under my hand and the seal of this court on 17/7/24

Went

SUPERINTENDENT CIVIL REVISION BRANCH

per

Sammy Clerk:-